

MR. SPEAKER : You take your seat. It is not proper to insist on a matter so much. . .

(Interruptions)

MR SPEAKER : I have no magic wand with me. I shall follow the procedure .

(Interruptions)

SHRI M.S. GILL : You should direct the Government to take some action in this regard. .

(Interruptions)

MR SPEAKER : I have told you that the matter is under my consideration. You have given me in writing.

[English]

I will take action on it. That is what it is.

[Translation]

You should put the matter in your own way. You are a new Member. You should not follow blindly Tulsiramji. Only his good things should be followed.

(Interruptions)

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad) : Mr. Speaker, Sir, I have given a Calling Attention regarding certain detections from Kirloskar Group.

[Interruptions]

MR. SPEAKER : You come and see me. Calling Attentions are not discussed this way.

SHRI HAROOBHAI MEHTA : Calling Attention notice has been given.

MR. SPEAKER : Calling Attentions are not discussed on the floor of the House.

SHRI HAROOBHAI MEHTA : I have only drawn your attention, Sir.

MR. SPEAKER : You can come to me. You are always welcome.

COMMITTEE ON PAPERS LAID
ON THE TABLE

Fifth Report

[English]

SHRI M. V. CHANDRASHEKARA MURTHY (Kanakpura) : Sir, I beg to present the Fifth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

COMMITTEE ON PAPERS LAID
ON THE TABLE

Minutes

[English]

SHRI M. V. CHANDRASHEKARA MURTHY (Kanakpura) : Sir, I beg to lay on the Table, Minutes (Hindi and English versions) of the sittings of the Committee on papers laid on the Table relating to their Fifth Report.

CUSTOMS (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Customs Act, 1962.

MR. SPEAKER : The question is.

“That leave be granted to introduce a Bill further to amend the Customs Act, 1962.”

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.

12.09 hrs.

CENTRAL EXCISE AND SALT
(AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, on behalf

of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1984.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1984.”

The motion was adopted.

SHRI JANARDHANA POOJARY :
I introduce the Bill.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Need to take over Nahan Foundry and to set up Potato and Ginger factories in Himachal Pradesh.

SHRI K. D. SULTANPURI (Simla) :
Mr. Speaker, Sir, Himachal Pradesh is an industrially backward area. The Government of India provide assistance for setting up industries, but all these have been set up mostly on the plains and the border areas of Punjab, Uttar Pradesh and Haryana. These industries are not helpful in solving the unemployment problem prevalent in the far flung areas of Himachal Pradesh. Unless industries are set up by the Government in the interior parts of the State, the people of that area will not be able to make economic progress.

I would like to draw the attention of the Government to Nahan Foundry which was set up more than 100 years back and in which hundreds of workers are employed. It is running at loss at present. The State Government is incurring loss to the tune of several lakhs of rupees in it. The Central Government has been requested through the State Government and the Member of Parliament representing Simla constituency to take over this factory, but no action has been taken till date.

I would, therefore, demand that the Central Government should immediately take over the factory as it has taken over

factories which were sustaining loss. I would demand once again that the Central Government should set up a big factory for processing potatoes on the lines of Russia which make 'Vodka' so that fair price to the farmers could be ensured. Similarly a ginger factory should be set up in district Sirmaur so that the farmers may get remunerative price of their produce. I would like to request the Hon. Prime Minister to direct the concerned department in this regard so that the problems of the people could be solved.

[*English*]

- (ii) Need to start a sub-division of Bharat Earth Movers Ltd. to produce diesel engines in the backward district of Tumkur in Karnataka.

SHRI G. S. BASAVARAJU (Tumkur) :
The Chairman of Bharat Earth Movers Ltd., has stated that a sub-division of BEML would be started in one of the backward districts of Karnataka. This project worth Rs. 30/- crore is in collaboration with Japan to produce diesel engines. Tumkur is very backward district industrially. Tumkur has all the infrastructure required for such industries. The people of this constituency are also looking forward eagerly that this industry would be started in Tumkur. Therefore, I request the Government to start this industry in Tumkur only.

- (iii) Need to retain Naval Academy at Cochin for the time being to avoid expenditure on its temporary shifting to Goa.

SHRI MULLAPPALLY RAMACHADRAN (Cannanore) : The decision to shift the prestigious Naval Academy from Cochin to Goa came as a rude shock to the people of Kerala especially since this came in the wake of the shifting of the Naval Air School from Cochin to Bangalore in April this year.

Retaining the Academy at Cochin is essential not only from the point of view of defence, but also to preserve our vast ocean wealth. This aspect may be viewed in the light of the lengthy coastal line that Kerala can be proud of. It is probably the strategic importance of the Kerala coast that has contributed to the decision to set up a